Â
SLP(C)No. 9765 OF 2001

ITEM No.18 Court No. 6 SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9765/2001

(From the judgement and order dated 09/05/2001 in CM 5916/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

VINOD BHATIA Petitioner (s)

VERSUS

STATE OF PUNJAB & ORS. Respondent (s)

(With prayer for interim relief)
(With Appln(s). for exemption from filing c/c of the impugned Judgment)

Date : 21/05/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr. Ranjit Kumar, Sr.Adv.
Ms. Indra Sawhney,Adv.

For Respondent (s)

UPON being mentioned the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T....J
.SP2
Learned counsel for the petitioner seeks leave to withdraw the petition. The Special Leave Petition is dismissed as withdrawn.

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(S.Thapar) (Kanwal Singh)@@
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PS to Registrar Court Master@@
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